



2026:AHC:35168

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5162 of 2026

Jagat Bahadur

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|-------------------|
| Counsel for Petitioner(s) | : | Anil Kumar Mishra |
| Counsel for Respondent(s) | : | Azad Rai, C.S.C.  |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Officer, Soraon, District Prayagraj to decide the Case No.237 of 2025, bearing Computerized Case No.T202502030300237 (Jagat Bahadur vs. Ram Murat and others), under Section 116 of U.P. Revenue Code, 2006, within stipulated period.

2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Azad Rai, learned counsel appearing on behalf of Respondent No.5.

3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.

4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Officer, Soraon, District Prayagraj to decide the aforesaid case, **strictly in accordance with law**, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

**(Prakash Padia,J.)**

**February 17, 2026**

Swati